

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**Company Appeal (AT) No. 171 of 2020****IN THE MATTER OF:****R Narayanasamy****...Appellant.****Versus****The Registrar of Companies, Tamil Nadu****...Respondent.****Present:****For Appellant: Ms. Hema Sampath, Sr. Advocate with
Mr. Ashok Kumar and Mr. B. Karunakaran,
Advocates.****For Respondent: Mr. C S Govindarajan, RoC, Coimbatore
(Tamil Nadu)****ORDER
(Virtual Mode)**

18.12.2020 (A) This Appeal has been placed before me as per the orders of the Hon'ble Acting Chairperson. In this matter, the Division Bench has taken divergent views and delivered their Judgments and the matter has been referred to me as the 3rd Judge for opinion/decision.

I have heard the Learned Sr. Counsel for the Appellant-Ms. Hema Sampath on the merits of the Appeal.

It appears that the Respondent was served Notice but no appearance has been put in by the Respondent. The Learned Sr. Counsel for the Appellant may file brief Written-Submissions not more than three pages within a week. She may also file Copies of Judgments, she is relying on, separately.

(B) I had after hearing Learned Sr. Counsel for the Appellant recorded Order as above and recorded that matter is being reserved for Judgment. After rising of the Court, the Court Master has come and informed me in the

Company Appeal (AT) No. 171 of 2020

Chamber that the Registrar of Companies, Coimbatore has physically come to the Tribunal stating that he wants to file Written-Submissions in this matter which he could not earlier due to Covid Situation.

In interest of Justice Roc is permitted to file Written-Submissions and copies of the same be served on the Appellant within a week.

(C) Instead of reserving the matter for Judgment, it would be appropriate to re-list this matter for further Hearing on 5th January, 2021

(D) List the Matter for Further Hearing on **05th January, 2021**. Registry to inform both parties.

[Justice A.I.S. Cheema]
Member (Judicial)

Basant B./md.

Company Appeal (AT) No. 171 of 2020